

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4249  
ANSWERED ON:07.08.2014  
RISE IN ELECTRICITY TARIFFS  
Khalsa Shri Harinder Singh

**Will the Minister of POWER be pleased to state:**

- (a) whether the electricity tariffs are on the rise in the National Capital Territory of Delhi;
- (b) if so, the reasons therefor;
- (c) whether the Government intends to order an audit in public interest in accordance with Section 20(3) of the CAG Act, 1971 of the fuel supplying companies, electricity generating companies and transmission companies in order to ensure the justifiability of the high tariff prices;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY  
( SHRI PYUSH GOYAL )

(a) & (b) : Yes, Madam. The Delhi Electricity Regulatory Commission (DERC) has raised the average electricity tariff of National Capital Territory of Delhi with effect from 17th July, 2014. As per DERC, the main reasons attributable for increase in Tariff are:

- (i) increase in projected cost of power; and
  - (ii) provisions of funds for meeting carrying costs of the Accumulated Revenue Gap as well as gradual liquidation of a part of the principal amount of the Accumulated Revenue Gap.
- (c) to (e): As per information made available by Government of National Capital Territory of Delhi (GONCTD), in Delhi, Indraprastha Power Generation Company Ltd. and Pragati Power Company Ltd. are generating companies which are undertakings of Govt. of NCT of Delhi. Similarly, Delhi Transco Limited (Transmission Company) is also undertaking of Govt. of NCT Delhi. Comptroller & Auditor General (CAG) audit of government companies are carried out as per the relevant provisions. On the request of Government of Delhi, CAG has undertaken audit of joint venture private distribution companies of Delhi.